

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE SIXTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE N.V.SHRAVAN KUMAR

WRIT PETITION NO: 14187 OF 2024

Between:

Nawab Najaf Ali Khan S/o Late Prince Hasham, Jah Bahadur, Aged about 59 years,
R/o. 602 Anand Gulfishan, Masab Tank, Hyderabad 500028.

...PETITIONER

AND

1. The State of Telangana, through its Principal Secretary, Stamps and Registration Having Office at T.S. Secretariat, Hyderabad
2. The Commissioner, Stamps and Registration Department, Having office at Nampally, Hyderabad District.
3. The District Collector, Rangareddy District, Having office at District Collector, Ibrahimpatnam R.R.District
4. The Joint Sub Registrar, R.O, Red Hills, Hyderabad.
5. The District Registrar, Stamps and Registration R.O., Hyderabad District.
6. M/s Cyrus Investments Ltd, a company Incorporated under the Companies Act 1956 Having its office at Esplandade House Hajarimal Somani Marg fort Mumbai 400023

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to pass an order, direction or a writ particularly in the nature of Writ of Mandamus declaring that the inaction on part of the respondent No.2 in considering the representation of the petitioner thereby requesting not to entertain any document submitted for registration by respondent No. 6

evidencing transfer of rights in any manner on the basis of rights claimed under sale deed No. 2326 of 1967, which has been declared to be a fraudulent document by the Hon'ble Supreme Court in SLP Civil No. 2373-2377 of 2020, dated 15th June 2023, is highly illegal, arbitrary and opposed to public policy. Consequently, this Hon'ble Court may be pleased to direct the respondent No.2 to direct all the Registrars and Sub Registrars under its jurisdiction not to entertain any document submitted for registration by respondent No. 6 evidencing transfer of rights in any manner on the basis of rights claimed under sale deed No. 2326 of 1967, which has been declared to be a fraudulent document by the Hon'ble Supreme Court in SLP Civil No. 2373-2377 of 2020, dated 15th June 2023.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to pass an interim direction thereby directing the respondent to direct all the Registrars and Sub Registrars under its jurisdiction not to entertain any document submitted for registration by respondent No. 6 evidencing transfer of rights in any manner on the basis of rights claimed under sale deed No. 2326 of 1967, which has been declared to be a fraudulent document by the Hon'ble Supreme Court in SLP Civil No. 2373-2377 of 2020, dated 15th June 2023.

Counsel for the Petitioner: SRI MOHAMMAD ADNAN

Counsel for the Respondents No. 1 to 5: GP FOR STAMPS AND REGISTRATION

Counsel for the Respondent No.6: --

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE N.V. SHRAVAN KUMAR

WRIT PETITION No.14187 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Mohammad Adnan, learned counsel for the petitioner.

2. Learned counsel for the petitioner seeks leave of this Court to withdraw the writ petition with liberty to challenge the order dated 10.01.2024 passed by the Joint Sub-Registrar-I, Hyderabad.

3. Accordingly, the writ petition is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous petitions, pending if any, stand closed.

There shall be no order as to costs.

SD/- K. VENKAIAH
ASSISTANT REGISTRAR

//TRUE COPY//


SECTION OFFICER

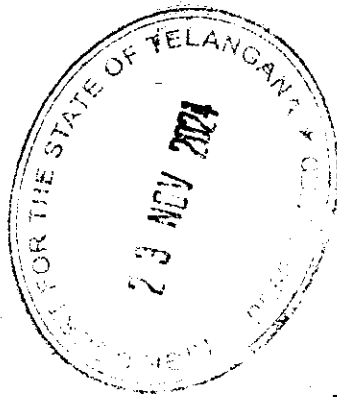
To,

1. One CC to SRI MOHAMMAD ADNAN, Advocate [OPUC]
2. Two CCs to GP for Stamps and Registration, High Court for the State of Telangana at Hyderabad [OUT]
3. Two CD Copies

MP
GJP



HIGH COURT
DATED:06/09/2024



ORDER
WP.No.14187 of 2024

**DISMISSING THE WRIT PETITION AS WITHDRAWN
WITHOUT COSTS**

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30/xky
by